

[English]

SHRI ANNA JOSHI (Pune): Sir, it has been reported that officers of the Directorate of Enforcement went to the house of a businessman, Mr. Swinder Singh at Greater Kailash in New Delhi on February 28th, 1992 and carried out a search, after which a *panchnama* was made that nothing incriminating, from the FERA point of view, was found. Despite this, Mr. Swinder Singh and his two brothers were arrested and taken to Directorate's Office on Lok Nayak Bhawan at 1600 hours, the same day.

After office hours, some of the officers and staff members consumed liquor in the office premises in gross violation of office discipline and public servant's conduct rule. They ordered food and had a mass feast of liquor and food. When they were in inebriated condition, they started interrogating the three brothers and torturing them. One of the brothers, Swinder Singh was separated in a different cabin and was allegedly tortured by third-degree methods till, after the midnight of February 28-29. His painful shouts were heard by his both brothers who say that Swinder Singh was killed and latter his body was thrown out of the window of the sixth floor of Lok Nayak Bhawan.

Afterwards, when the police found that there was not a single cloth on his body. Except his pant was just down on the knees, how he could not have jumped from the window, in such condition.

[Translation]

MR. SPEAKER: What you are saying can't go on records, as for the rules? Please conclude quickly.

[English]

SHRI ANNA JOSHI: Sir, the present incident of Lok Nayak Bhawan appears to be

a case of gross violation of basic human rights and fundamental rights guaranteed by the Indian Constitution. The directorate of Enforcement has no right to keep in Lok Nayak Bhawan, any suspect, after office hours. The procedure is that suspect is required to be sent to a police lock-up after 5.30 P.M. The Supreme Court has also held that all such searches and inquiries should be between 9.00 a.m. and 6.00 p. m. The Directorate officials in this case did not inform Swinder Singh's two brothers for about three hours that Swinder Singh's body was found on the ground floor. This was perhaps to remove all evidences of the alleged torture of deceased.

A high-level judicial inquiry should be appointed to go into the misuse of power or commitment of excesses by the agencies dealing with only economic offences and lay down rules and procedures to prevent excesses and tortures by such agencies in gross violation of basic human rights fundamental rights guaranteed by the Indian Constitution.

SHRI K. P. REDDAIAH YADAV (Machilipatnam): Sir, the Government of Andhra Pradesh has secured World Bank loan of Rs. 700.13 crore to immediately attend for the cyclone emergency reconstruction programme in the coastal districts of Andhra Pradesh to bring back the irrigation, drainage and communication system to its original form. Last year, the Government of Andhra Pradesh has spent nearly Rs. 130 crores. Lot of mismanagement and misuse of funds has taken place as a result of which a lot of engineering officers - nearly 25 - were suspended.

The Government of Andhra Pradesh have called for tenders of work of nearly Rs. 300 crore for earth excavation in drainage and canal and awarded 100 per cent more than the estimated rates. But the engineer-